

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1530**

**TO BE ANSWERED ON THE 11<sup>TH</sup> FEBRUARY, 2020/ MAGHA 22, 1941 (SAKA)**

**HARASSMENT BY POLICE OFFICERS**

**1530. SHRI KODIKUNNIL SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken note of incidents where police officers are verbally harassing muslims based on their identity;**

**(b) if so, the action taken thereon;**

**(c) whether the Government has further taken note of increase in incidents of discriminatory conduct by police and other law enforcing personnel in the country; and**

**(d) if so, whether the Government would initiate corrective measures including sensitization drives to ensure proper conduct by police officers to members of minority communities?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (d): The National Human Rights Commission takes cognizance of complaints of human rights violations as per the provisions of the Protection of Human Rights Act, 1993 and calls for report from the appropriate authority in the State Government, including Superintendent of Police, Director General of Police and Secretary of Home Department. In any case of prima-facie violation of human rights, the Commission makes recommendations under section 18 of the Act, for monetary relief and/or action against the erring public servant, including action for violation of section 166A IPC.**

**During various seminars/workshops and training programmes organized by the Commission efforts are made for sensitization of public servants including police officers for better protection of human rights.**